



सत्यमेव जयते

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भारतीय खाद्य संरक्षा एवं मानक प्राधिकरण
1201, 12 वीं मंजिल, हॉलमार्क बिजनेस प्लाजा, बांद्रा (पूर्व), मुंबई, पिन-400051

Date: 05.05.2026

PUBLIC NOTICE (Import) 4/2026

Subject: Compliance by Importers with the provisions of Provisional No Objection Certificate (PNOC) and FSS (Import) Regulation, 2017 – reg.

This is brought to the notice of all the concerned parties and stakeholders:

1. It has been observed that certain importers/Customs Brokers are resorting to malpractices in terms of misusing the facilitation of PNOC in the instances where ultimate test samples results are found to be non-conforming. Whereas, in all such cases, the relevant person was obligated to bring back the goods to Customs Bonded Warehouses immediately, however, the same has not been noticed or reported by field formations.
2. Such violation is in contravention of Regulation 8(8) of Food Safety and Standards (Import) Regulation, 2017 read along with Section 25 of Food Safety and Standards Act, 2006, which may culminate to launching of prosecutions/adjudication along with other penal actions, as per the gravity of the case.
3. With this Public Notice, the stakeholders entrusted in the Customs trades are being cautioned on a stricter note for no future violation in any case, and goods released under PNOC against Form Nos. 12/13/13a should be put to use only after the test results are conforming.
4. With the instant intervention, the field officers, both in import and enforcement formations, are directed to take suitable action.
5. Any difficulties faced in the matter may be brought to the notice of this office.

प्रीति चौधरी, भा. रा. से.,
क्षेत्रीय निदेशक,
एफएसएसएआई, पश्चिम क्षेत्र

Copy to: -

1. The office of the Pr. Chief Commissioner of Customs – Zone I, II & III Mumbai/Ahmedabad/Pune
2. The Director, TICD, FSSAI, HQ
3. CITO, FSSAI, HQ – for necessary action
4. The Authorized Officers at JN port, Mumbai Air cargo, Ahmedabad, Mundra, Kandla, Talegaon – for necessary action
5. The Central Licensing Authorities, FSSAI, WR - for necessary action